

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 113/MP/2025

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (India Electricity Grid Code), 2023 and Regulation 102 and 103 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Petitioner : NTPC Limited

Respondents : North Bihar Power Distribution Company Limited and 6 others

Date of Hearing : **20.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Akash Lamba, Advocate, NTPC
Shri Mohit Gupta, Advocate, NTPC
Shri Shailender Singh, NTPC
Shri Sankalp Udgata, Advocate, Bihar Discoms

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made detailed oral submissions in support of the prayers in the petition.

2. The learned counsel for the Respondent, Bihar Discoms accepted the notice and sought time to file its reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and Issue notice to the Respondents.
 - (b) The Respondents are permitted to file their replies on or before **27.3.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **10.4.2025**.
4. The Petition will be listed for hearing on **24.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

